

“Saral Petty Offences Fine Deposit Scheme”

This Scheme is a small step in the direction of making our criminal justice delivery system more user friendly, time saving and more responsive to the changing need of the society. The object is to provide speedy justice to all concerned in regard to Petty Offences under section 206(2) of the Criminal Procedure Code 1973. These would include Traffic Challan under the Motor Vehicles Act, Challans under the Police Act, Public Gambling Act, Kshetra Panchayat and Zila Panchayat Adhiniyam. Such Criminal Cases can be summarily disposed of under section 260 and 261 of the Criminal Procedure Code, 1973, without compelling the litigant to appear in the Court. This would be a small step in taking justice to the doorsteps of the litigant, in which the State Bank of India is helping us.

At the bottom of each Special Summons, a note shall be made, informing the litigant that if he desires to plead guilty to the charge and does not want to contest the case, then in addition to the other modes provided in section 206 of the Code, he may deposit the fine specified in Special Summons in cash, in any branch of the State Bank of India. On such deposit the case shall stand disposed of or closed. A receipt in three parts shall be enclosed with each Special Summon mentioning therein the details of the account known as Power Jyoti Account, Court Number, Case Number, Year, proposed fine along with a fixed amount of Rs. 50/- to be charged by the bank as handling charges. In this manner a litigant, upon receipt of the Special Summons, shall have to merely deposit the fine specified in the Special Summons in the bank with the help of deposit slip enclosed with Summons and the bank shall inform the Court concerned that Fine has been deposited. The case shall then be treated as disposed of or closed. The litigant will, therefore, not be required to go the Court on receipt of summons for Petty Offences.

“ Form No. 30

SPECIAL SUMMONS TO A PERSON ACCUSED OF A PETTY OFFENCE

To..... (Name of accused)..... of..... (address)

WHEREAS your attendance is necessary to answer a charge of a petty offence (state shortly the offence charged), you are hereby required to appear in person (or by pleader) before (Magistrate) of.....on the..... day of20 or if you desire to plead guilty to the charge without appearing before the Magistrate, to transmit before the aforesaid date the plea of guilty in writing and the sum of.....rupees as fine, or if you desire to appear by pleader and to plead guilty through such pleader, to authorise such pleader in writing to make such a plea of guilty on your behalf and to pay the fine through such pleader. Herein fail not.

Dated, this..... day of20.....

(Seal of the Court)

(signature)“ .

Note:- If the accused desires to deposit the amount of fine, he may deposit the fine in any branch of State Bank of India.

प्राक्स सं 30

छोटे अपराध के अभियुक्त को विशेष सम्मन
(धारा 206 देखिये)

प्रेषिती-

..... (अभियुक्त का नाम)

..... (पता)

..... के छोटे अपराध (आरोपित अपराध का संक्षिप्त विवरण) के आरोप का उत्तर देने के लिए आपकी हाजिरी आवश्यक है, अतः आपसे अपेक्षा की जाती है कि आप स्वयं (या प्लीडर द्वारा)..... (मजिस्ट्रेट) के सम्मन..... 20..... के..... मास के..... दिन हाजिर हो या यदि आप मजिस्ट्रेट के सम्मन हाजिर हुए बिना आरोप के दोषी होने का अभिवचन करना चाहे तो आग्र दोषी होने का लिखित रूप से अभिवचन और जुर्माने के रूप में..... रुपये की राशि उपर्युक्त तारीख के पूर्व भेज दे या यदि आप प्लीडर द्वारा जाहिर होना चाहे और दोषी होने का अभिवचन ऐसे प्लीडर की मार्फत करना चाहे तो अपनी ओर से इस प्रकार दोषी होने का अभिवचन करने के लिए आप ऐसे प्लीडर को लिखित रूप से प्रधिकृत करें और ऐसे प्लीडर की मार्फत जुर्माने का संदाय करें। इसमें चूक नहीं होनी चाहिये।

ता 0 के 20.....

न्यायालय की मुद्रा

हस्ताक्षर

नोट

इस सम्मन में वर्णित अर्धदण्ड की धनराशि संलग्न के द्वारा भारतीय स्टेट बैंक का किसी भी शाखा में जमा करके आप अपना मुकदमा समाप्त करा सकते हैं।

प्राक्स सं 30

छोटे अपराध के अभियुक्त को विशेष सम्मन
(धारा 206 देखिये)

प्रेषिती-

..... (अभियुक्त का नाम)

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ता 0 के 20.....

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